

your notice only one fact that, last year, the Prime Minister intervened and said, 'the rationale has to be such that the new projects are taken up where the States are neglected'.

MR. SPEAKER: The Minister has his difficulties. The country is big and the demands are many.

SHRI SRIKANTA JENA: But continuously, the Railway Ministry is not looking at the Orissa State from where they are getting the maximum returns and they are not giving anything. The non-fulfilment of even the assurance of the Prime Minister is most unfortunate.....[*Interruptions*]

MR. SPEAKER: Mr. Minister, I want a very simple assurance from you. The Minister knows that some Members have their problems. I would expect you to invite them, talk to them, have a cup of tea, and if necessary have lunch or dinner and satisfy them to the extent possible.

.....[*Interruptions*]

MR. SPEAKER: You may speak later on.

.....[*Interruptions*]

SHRI C.K. JAFFER SHARIEF: Mr. Speaker, Sir, in the last five years.....

MR. SPEAKER: Your simple reply could be "I will do it".

SHRI C.K. JAFFER SHARIEF: Please bear with me because there is an impression that we have done nothing.

MR. SPEAKER: You have done a lot many thing; but some people are agitated.

SHRI C.K. JAFFER SHARIEF: The amount of investment made in Rajasthan during the last five years is incomparable. At no point of time in history we have made so much of investment in any State except in Rajasthan.

MR. SPEAKER: It is true that you cannot solve all the problems, but you may hear them.

SHRI C.K. JAFFER SHARIEF: I express my deep sympathies to the feelings of all the Members. I will certainly take it up again with the Deputy-Chairman of the Planning Commission and the Finance Minister and I will see what best I can do at the time of discussion and voting.....[*Interruptions*]

SHRI SRIKANTA JENA: What about Bolangir-Kurda route? [*Interruptions*].....

MR. SPEAKER: Nothing is going on record.

[*Translation*]

SHRI DAU DAYAL JOSHI: (Kota): I demand for introducing an express train between Kota and Beena but hon. Minister has said nothing on it.....[*Interruptions*]

MR. SPEAKER: It is not going on record.

[*Interruptions*]*

MR. SPEAKER: Whatever he gives in writing, you must pay attention to that what help he can provide he will provide and the help which he could not provide, you can tell that.

SHRI BHERU LAL MEENA (Salumbar): We will sit on

hunger strike if satisfactory reply is not given. Please do not try to satisfy us by offering tea, only assurances will not work.....[*Interruptions*]

THE PATENTS (AMENDMENT) BILL—Contd

16.10 hrs

MR. SPEAKER: How I will take up the motion for leave to introduce Patents (Amendment) Bill moved by Shri M. Arunachalam.

The question is:

"That leave be granted to introduce a Bill further to amend the Patents Act, 1970."

SOME HON. MEMBERS: We want a division.

MR. SPEAKER: Let the lobbies be cleared.

The Lobbies are already cleared.

Now I will just read out the procedure which we have to follow to cast the votes:—

First, to operate the system, the Member has to be in the seat which is allotted to him and wait for the sounding of the alarm and also for glowing of "vote now" sign installed at the seat of each Member, to press vote initiation switch and, at the same time, operate one of the push buttons i.e., Green (A) for Ayes, Red (N) for Noes and Yellow (O) for abstain according to his choice.

To ensure that both the Vote Initiation Switch and one of the push buttons of his choice are kept pressed simultaneously till the audio-alarm sounds for the second time after the expiry of 10 seconds; and,

Do not press amber button ('P') during the division.

If a Member wants to correct his vote, he can do so by pressing the desired push button simultaneously with the Vote Initiation Switch during the period of 10 seconds before the second audio-alarm is sounded.

.....[*Interruptions*]

SHRI INDRAJIT GUPTA (Midnapore): Please explain where the Vote Initiation Switch is kept.

MR. SPEAKER: I think it is kept just below the table heads. All these thing are known to you. There is very little difference in the system which we are following except for pressing the button which are put on your table heads. Everything else is the same.

The Lobbies have been cleared. I shall now put the Motion to the vote of the House.

The question is:

"That leave be granted to introduce a Bill further to amend the Patents Act, 1970."

The Lok Sabha divided

.....[*Interruptions*]

MR. SPEAKER: I think the Members have not pressed the buttons properly. May I do it again?

Once again, I put it to the vote of the House.

The question is:

*Not recorded.

"That leave be granted to introduce a Bill further to amend the Patents Act, 1970."

The Lok Sabha divided

MR. SPEAKER: May I have your attention please? I will be waiting for announcing the results.

[Translation]

[Interruptions]

MR. SPEAKER: Please sit down.

.....[Interruptions]

[English]

MR. SPEAKER: I am sorry. But you should not disturb me also.

Those whose votes are not recorded, they will be given the slips. You please record your votes. We will collect it and then announce the results. You take the slip and record your vote.

Division No.

16.22 hrs.

AYES

Ahamed, Shri E.
Akber Pasha, Shri B.
Arunachalam, Shri M.
Ayub Khan, Shri
Banerjee, Kumari Mamata
Bansal, Shri Pawan Kumar
Bhadana, Shri Avtar Singh
Bhakta, Shri Manoranjan
Bhardwaj, Shri Paras Ram
Bhatia, Shri R.L.
Bhuria, Shri Dileep Singh
Brar, Shri Jagmeet Singh
Chacko, Shri P.C.
Chaliha, Shri Kirip
Chandrasekhar, Shrimati Maragatham
Chaudhary, Sqn. Ldr. Kamal
Chavan, Shri Prithviraj D.
Chennaihala, Shri Ramesh
Chidambaram, Shri P.
Chowdary, Dr. K.V.R.
Chowdhary, Shrimati Santosh
Dadahoor, Shri Gurcharan Singh
Dalbir Singh, Shri
Deka, Shri Probin
Dennis, Shri N.
Deshmukh, Shri Anantrao
Deshmukh, Shri Ashok Anandrao
Dighe, Shri Sharad
Diwan, Shri Pawan
Faleiro, Shri Eduardo
Farook, Shri M.O.H.
Gajapathi, Shri Gopi Nath
Galib, Shri Gurcharan Singh
Gमित, Shri Chhitubhai (Mandvi)
Gavit, Shri Manikrao Hodlya
Gehlot, Shri Ashok
Ghatowar, Shri Paban Singh
Girivappa, Shri C.P. Mudala

Gogoi, Shri Tarun
Gundewar, Shri Vilasrao Nagnathrao
Handique, Shri Bijoy Krishna
Harchand Singh, Shri
Hooda, Shri Bhupinder Singh
Islam, Shri Nurul
Jaffer Sharief, Shri C.K.
Jangbir Singh, Shri
Jangde, Shri Khelan Ram
Jatav, Shri Bare Lal
Jawali, Dr. B.G.
Jeevarathinam, Shri R. (Arakonam)
Jhikram, Shri Mohanlal (Mandla)
Kahandole, Shri Z.M.
Kale, Shri Shankarrao D.
Kaliaperumal, Shri P.P.
Kamson, Prof. M.
Karreddula, Shrimati Kamala Kumari
Kaul, Shrimati Sheila
Kewal Singh, Shri (Bhatinda)
Khan, Shri Aslam Sher (Betul)
Khanna, Shri Rajesh (New Delhi)
Khursheed, Shri Salman
Krishnaswamy, Shri M. (Vandavasi)
Kshirsagar, Shrimati Kesharbai Sonaji
Kuli, Shri Balin (Lakhimpur)
Kumaramangalam, Shri Rangarajan
Kuppuswamy, Shri C.K.
Kurien, Prof. P.J.
Lakshmanan, Prof. Savithri
Mallikarjun, Shri
Mallu, Dr. R.
Manphool Singh, Shri
Marbaniang, Shri Peter G
Mathew, Shri Pala K.M.
Mathur, Shri Shiv Charan
Meena, Shri Bheru Lal
Mirdha, Shri Nathu Ram
Mirdha, Shri Ram Niwas
Mujahid, Shri B.M.
Muralee Dharan, Shri K.
Murthy, Shri M.V. Chandrashekhara
Naik, Shri G. Devaraya
Naikar, Shri D.K.
Nayak, Shri Subash Chandra
Netam, Shri Arvind
Nikam, Shri Govindrao
Padma, Dr. (Shrimati)
Pal, Dr. Debi Prosad
Palacholla, Shri V.R. Naidu
Pandian, Shri D.
Patel, Shri Harilal Nanji
Patel, Shri Shravan Kumar
Patel, Shri Uttambhai Harjibhai
Patil, Shri Vijay Naval
Patra, Dr. Kartikeswar
Potdukhe, Shri Shantaram
Rahi, Shri Ram Lal
Rai, Shri Kalp Nath
Rai, Shri Ram Nihor

- Rajeshwaran, Dr. V.
 Rajeshwari, Shrimati Basava
 Ram Badan, Shri
 Ramchandran, Shri Mullappally
 Rao, Shri J. Chokka
 Rao, Shri P.V. Narasimha
 Rao Ram Singh, Col.
 Rawat, Shri Prabhu Lal
 Reddaiah Yadav, Shri K.P.
 Reddy, Shri G. Ganga
 Roshan Lal, Shri
 Sajjan Kumar, Shri
 Sangma, Shri Purno A.
 Sanipalli, Shri Gangadhara (Hindupur)
 Sayeed, Shri P.M.
 Selja, Kumari
 Sharma, Shri Chiranji Lal
 Shingda, Shri D.B.
 Shukla, Shri Vidyacharan (Raipur)
 Silvera, Dr. C.
 Singh, Shri Khelsai
 Singh, Shri Motilal
 Singh Deo, Shri K.P.
 Singla, Shri Sant Ram
 Sodi, Shri Manku Ram
 Solanki, Shri Surajbhanu
 Sridharan, Dr. Rajagopalan
 Sultanpuri, Shri Krishan Dutt
 Suresh, Shri Kodikkunnil
 Swamy, Shri G. Venkat
 Tara Singh, Shri
 Thakur, Shri Mahendra Kumar Singh
 Thangka Balu, Shri K.V.
 Thungon, Shri P.K.
 Tindivanam, Shri K. Ramamurthee
 Tiriya, Kumari Sushila
 Topno, Kumari Frida
 Umbrey, Shri Laeta
 Unnikrishnan, Shri K.P.
 Upadhyay, Shri Swarup
 Verma, Shri Bhawani Lal
 Verma, Shri Shiv Sharan
 Verma, Kumari Vimla
 Vijayaraghavan, Shri V.S.
 Vyas, Dr. Girija
 Wasnik, Shri Mukul
 Williams, Maj. Gen. R.G.
 NOES
 Abedya Nath. Mahant
 Acharia, Shri Basudeb
 Agnihotri, Shri Rajendra
 Anjalose, Shri Thayil John
 Bala, Dr. Asim
 Balayogi, Shri G.M.C.
 Baliyan, Shri N.K.
 Barman, Shri Paia
 Barman, Shri Uddhab
 Basu, Shri Chitta
 Berwa, Shri Ram Narain
 Bhargava, Shri Girdhari Lal
 Chakraborty, Prof. Susanta
 Chatterjee, Shri Nirmal Kanti
 Chatterjee, Shri Somnath
 Choudhury, Shri Lokanath
 Choudhury, Shri Saifuddin
 Das, Shri Dwaraka Nath
 Das, Shri Jitendra Nath
 Datta, Shri Amal
 Dharmabhiksham, Shri
 Dikshit, Shri Shreesh Chandra
 Dome, Dr. Ram Chandra
 Drona, Shri Jagat Vir Singh
 Gangwar, Dr. P.R.
 Gautam, Shrimati Sheela
 Ghangare, Shri Ramchandra Marotrao
 Giri, Shri Sudhir
 Girija Devi, Shrimati
 Gopalan, Shrimati Suseela
 Gupta, Shri Indrajit
 Hossain, Shri Syed Masudal
 Jaswant Singh, Shri
 Jatiya, Shri Satynarayan
 Jena, Shri Srikanta
 Joshi, Shri Anna
 Joshi, Shri Dau Dayal
 Kalka Das, Shri
 Kashwan, Shri Ram Singh
 Katiyar, Shri Vinay
 Kesri Lal, Shri
 Khan, Shri Sukhendu
 Khanduri, Maj. Gen. (Rctd.) Bhuwan Chandra
 Koli, Shri Ganga Ram
 Kusmaria, Dr. Ramkrishna
 Oraon, Shri Lalit
 Pal, Shri Rupchand
 Pandeya, Dr. Laxminarayan
 Paswan, Shri Chhedi
 Pathak, Shri Surendra Pal
 Patidar, Shri Rameshwar
 Pattanayak, Shri Sarat
 Prakash, Shri Shashi
 Prasad, Shri Hari Kewal
 Purkayastha, Shri Kabindra
 Rai, Shri Lal Babu
 Rai, Shri M. Ramanna
 Raj Narain, Shri
 Ram, Shri Prem Chand
 Rao, Shri D. Venkateswara
 Rawal, Dr. Lal Bahadur
 Rawat, Prof. Rasa Singh
 Ray, Dr. Sudhir
 Raychaudhuri, Shri Sudarsan
 Reddy, Shri B.N.
 Roy, Shri Haradhan
 Sharma, Shri Jeewan
 Sharma, Shri Rajendra Kumar
 Shastri, Acharya Vishwanath Das
 Singh, Shri Devi Bux
 Singh, Shri Pratap
 Singh, Shri Ram Prasad
 Singh, Shri Ramashray Prasad

Sur, Shri Monoranjan
 Swami, Shri Sureshanand
 Thakore, Shri Gabhaji Mangaji
 Turkey, Shri Pius
 Tomar, Dr. Ramesh Chand
 Topdar, Shri Tarit Baran
 Tripathy, Shri Braja Kishore
 Vadde, Shri Sobhanadreeswara Rao
 Veerappa, Shri Ramchandra
 Verma, Shri Phool Chand
 Verma, Prof. Rita
 Yadav, Shri Chandra Jeet
 Zainal Abedin, Shri

MR. SPEAKER: Subject to correction* The result of the division is:

Ayes: 145
 Noes: 103

The motion was adopted.

SHRI M. ARUNACHALAM: Sir, I introduce the Bill.

PAPERS LAID ON THE TABLE *Contd.*

Explanatory statement giving reasons for immediate originations by the Patents (Amendment) Ordinance, 1994

16.38 hrs

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Patents (Amendment) Ordinance, 1994.

(Placed in Library. Sec No. Lt-7085/95)

16.39 1/2

STATUTORY RESOLUTION RE: DISAPPROVAL OF CABLE TELEVISION NETWORKS (REGULATION) ORDINANCE, 1995 AND

CABLE TELEVISION NETWORKS (REGULATION) BILL—*Contd*

MR. SPEAKER: We take up next two items—Statutory Resolution on Cable Television Networks (Regulation) Ordinance and Cable Television Networks (Regulation) Bill—together for further consideration.

SHRI RUPCHAND PAL (HOOGHLY): Sir, while speaking on the Cable Television Networks (Regulation) Bill, I just want to impress upon the Government about the new situation as a result technological revolution in respect of information technology that has taken over this world, due to which we are being faced with the danger of cultural invasion. We are being subjected to alien cultural values which affect our society which and have nothing to do with our life. So, we welcome the move if there is any sincerity on the part of the Government to adequately meet the new situation that has developed in our country as in some others.

16.40 hrs.

(MR. DEPUTY SPEAKER in the Chair)

The main purpose of this Bill, as has been explained by the hon. Minister at the beginning, has, on the one hand, been to protect the interest of innumerable cable operators in our country. There are about 60,000 to 70,000. By this time, it may have touched one lakh or it may be even more. An Ordinance was promulgated in a situation where it was noticed that some foreign multinational companies were trying to take over this cable operation business which might turn out to be another danger not only to our culture but also to our sovereignty. Though I oppose this practice of Ordinance—it violates the democratic spirit enunciated in our constitution—but still the purpose for which that has been done, is apparently a welcome move and I support it.

As regards the provision of compulsory registration by the cable operators, it is another welcome move. I think, to some extent, it may help the Government to control this mushrooming of cable operators many of whom are irresponsible and do not care for the interest of the youth, interest of the society and Indian values. Their primary motive and commercial motive is to make profit.

However, I am not sure whether the Government will be successful with the small measure of getting them registered. But still the Government may be providing handle to control to some extent the unscrupulous cable operators who are polluting not only the culture but also there is the danger of interfering with our social fabric. I know of one such incident in my part. After the demolition of Babri Masjid, one such unscrupulous cable operator had been propagating misinformation which might create grave tension among different communities. Ultimately it was the people who brought it to the notice of the Government about such a thing being done by a particular cable operator. After the intervention of the people it was stopped and the tension could be diffused among different communities.

Sir, I would like to make a serious charge against the Government in regard to abiding of the programme code and the advertisement code by these cable operators. The electronic media which is owned by the Government instead of working as a model has been compromising with the very thing they are trying to oppose. Take for example, the M.T.V., whatever it is providing has nothing to do with our culture. It is not at all in conformity with the Indian culture. But we find that Doordarshan is collaborating with the M.T.V. for a particular channel with the result that the Government loses the right to oppose or criticize such unscrupulous and unhealthy propagation of culture and other things which pollutes our society.

About the retransmission of at least two channels by Doordarshan, I think the cable operators should be made to do so. They should consider it as a national obligation. But what I find here is that the electronic media continued

* Abstention Shri A. Asokaraj, Shri B. Rejaravi Varma, Dr. N. Murugesan, Shri P. Kumarasamy, Dr. (Shrimati) K.S. Goundaram and Shri R. Naidu Ramasamy.